ter I. the list, both for the Preliminary and the Main Examinations, should not be so restrictive in its coverage of subjects as would tend to deter promising candidates from offering themselves for selection. On the other hand, if the list is too large,, it would hardly be feasible to maintain any reasonable uniformity of standards. Also, with a very large list of optional subjects the number of candidates in several subjects would be too small. The examination in that case would split, as it were, into a large number of examinations. separate Therefore, subjects in which the number of competing candidates is relatively small should (be avoided unless there are strong reasons to the contrary. It is apparent that there can be no clear cut criteria for determining optional subjects for the Civil Services Examination. We have tried to include for the Main Examination all of the more "common" subjects, excluding those which are specifically professional or technical. We have also kept in view the general needs of the services.

It is in the nature of things that a list of this nature has to be a compromise between several conflicting claims and considerations. We believe that the list recommended by us for the Preliminary and Main Examinations, prepared on the basis of detailed discussions with experts, should be found generally satisfactory. The list should be reviewed by the Commission from time to time in consultation with the University Grants Commission and the Universities."

While no proposal to include 'Statistics' and 'Operational Research' as independent optional subject for the Civil Services Examination is immediately under consideration, the suggestions received from various quarters, including those relating to subjects' for the Civil Services Exa-

mination, will be considered by the Union Public Service Commission in due course.

to Questions

Representation to Andaman and Nicobar Islands m Rajya Sabha

1205. SHRI VISWANATHA
MENON: SHRI BIR
CHANDRA DEB
BURMAN:
SHRIMATI RAJINDER
KAUR: SHRI
HAREKRUSHNA
MALLICK: SHRI
AHMED HOSSAIN
MONDAL:
SHRIMATI PRATIMA
BOSE:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government pronose to give representation to the Andaman and Nicobar islands in the Rajya Sabha on the pattern of Arunachal Pradesh;
- (b) if so, what are the details thereof; and
- (c) if not, what are the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): (a) to (c) Government have no proposal at present to give representation to the Andaman and Nicobar Islands in the Rajya Sabha.

National Transport Policy

1206. SHRI IBRAHIM KALANIYA: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that Government have not formulated any national transport policy resulting in wasteful competition between different types of transport systems in the country; and

(b) if so, what are the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF **PLANNING** FAZLUR REHMAN): (SHRI (a) No, Sir. It would not be correct to say that Government has not transport policy. A Committee on Transport Policy Coordination was set up in 1959 and its report was submitted in 1966. The policy guidelines contained in the report have been kept in view by the Planning Commission while allocating resources to different modes of transport. A degree of healthy competition between different modes of transport is also considered desirable.

In view of the socio-economic changes that have taken place in the country since the submission of the report by the above committee a high level committee known as the National Transport Policy Committee was set up in April 1978 to formulate a comprehensive national transport policy for the country for the next decade keeping in view the objectives and priorities set out in the Five Year Plan. The report of this Committee is expected to be received by the end of this year.

(b) Does not arise.

Stay of the enquiry into the affairs of M(s. Orient Paper Mills by the Calcutta High Court

@1207. SHRI S. KUMARAN:
SHRI BHUPESH GUPTA:
SHRI YOGENDRA
SHARMA:

Will the Minister of INDUSTRY be pleased to state whether it is a fact that the Union Government's enquiry into the affairs of M|s. Orient Paper Mills has been stayed by the Calcutta High Court?

MINISTER OF STATE IN THE MINISTRY **INDUSTRY** OF (SHRI **JAGiDAMBI** PRASAD YADAV): Yes, Sir. The Calcutta High Court has admitted a writ petition of M|s. Orient Paper & Industries Ltd, (Amlai) and has granted injunction and stay from the Central Government investigating under Section 15 the Industries (Development Regulation) Act, 1951. The Central Government has moved an appeal against the said Stay Order to allow the appointed Committee to proceed with the investigation.

Assistance to the Central Government Employees Consumer Cooperative Society Limited

@@1208. SHRI DINESH
GOSWAMI: SHRI
NARASINGHA
PRASAD NANDA:

Will the Minister of HOME
AFFAIRS be pleased to state
assistance Government provide to the Central Employees' Consumer
Society Limited during year?

of HOME
what
propose to
Government
Cooperative
the current

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. D. PATIL): (a) The Government have received a request from the Society for additional financial assistance, and this is under consideration.

Restoration of Statutory Control to check increase in prices of tractors

@(a)@1209. SHRI N. P. CHEN GALRAYA NAIDU: Will the Minis ter of INDUSTRY be pleased to state:

[@]Previously Unstarred Question 470 "transferred from the 7th May, 1979.

^{@(}a)Previously Unstarred Question 581 transferred from the 8th May, 1979.

^{@@ (^}Previously unstarred Question 705 transferred from the 9th May, 1979.